

- (v) Supplementary Statement No. XVIII, Sixth Session, 1958. [See Appendix I, annexure No. 49].
- (vi) Supplementary Statement No. XX, Fifth Session, 1958. [See Appendix I, annexure No. 50].
- (vii) Supplementary Statement No. XXX, Fourth Session, 1958. [See Appendix I, annexure No. 51].
- (viii) Supplementary Statement No. XXVIII, Third Session, 1957. [See Appendix I, annexure No. 52].

**NOTIFICATIONS UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT.**

**Shri Satya Narayan Sinha:** On behalf of Shri K. D. Malaviya, I beg to lay on the Table a copy of each of the following Notifications under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:

- (i) G.S.R. 623 dated the 4th June, 1960 making certain amendment to the Mineral Concessions Rules, 1949. [Placed in Library. See No. T-2239/60].
- (ii) G. S. R. 642 dated the 11th June, 1960. [Placed in Library. See No. LT-2240/60.]
- (iii) G.S.R. 794 dated the 16th July 1960 making certain further amendments to the Mining Leases (Modification of Terms) Rules, 1956. [Placed in Library. See No. LT-2241/60].

**AMENDMENT TO TRIPURA MOTOR VEHICLES RULES**

**The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur):** I beg to lay on the Table a copy of Notification No. MV/III (181)/60, published in Tripura Gazette dated the 11th June, 1960, making certain further amendment to the Tripura Motor Vehicles Rules, 1954, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library. See No. LT-2242/60].

**ANNUAL REPORT OF NATIONAL CO-OPERATIVE DEVELOPMENT AND WAREHOUSING BOARD.**

**The Minister of Community Development and Co-operation (Shri S. K. Dey):** I beg to lay on the Table a copy of the Annual Report of the National Co-operative Development and Warehousing Board for the year 1958-59 under sub-section (3) of Section 15 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956. [Placed in Library. See No. LT-2243/60.]

**NOTIFICATIONS UNDER RICE MILLING INDUSTRY (REGULATION) ACT AND ESSENTIAL COMMODITIES ACT AND ANNUAL REPORT OF CENTRAL WAREHOUSING CORPORATION.**

**The Deputy Minister of Food and Agriculture (Shri A. M. Thomas):** I beg to lay on the Table:

- (i) A copy of Notification No. G.S.R. 694 dated the 16th June, 1960 making certain further amendment to the Rice-Milling Industry (Regulation and Licensing) Rules, 1959, under sub-section (4) of Section 22 of the Rice Milling Industry (Regulation) Act,